

[Mr. Chairman]

told them to go to their seats. But they didn't. Is shouting slogans going to help anybody? Are we in Parliament or in a bazaar? This has to be understood by all. I am pained because the image of not only of an individual Member but of Parliament also is going down. Secondly, after I have called the next Question, the Member, whether he is satisfied with the reply or not, should sit down. Anand Sharmaji, you are here; I must tell you. I have already told the Minister, "If you don't have the information, collect the information and send it to the hon. Member." Subsequently, what the Member was saying was the same that I said earlier. I don't want to be harsh towards anybody.

You are all like my own children or some of you are my elders. So, please see to it that we maintain decency and decorum. Take advantage of Zero Hour submissions and Special Mentions as I have been very liberal in allowing them. I appeal to the House to cooperate with me. We are getting appreciation across the country that the House is functioning normally. Whatever you want to oppose, you have got every right to oppose it. But please follow the rules. This is what I want to appeal to you all.

At 2.00 p.m., we will be having the Calling Attention Motion. You know the procedure also. The hon. Member has to call the attention of the hon. Minister and the hon. Minister will make a statement and subsequently the hon. Members will seek clarifications. After that, we will take up the Bills.

The House is adjourned to meet at 2.00 p.m.

The House then adjourned for lunch at one minute past one of the clock.

The House reassembled after lunch at two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Need for completion of National Irrigation Projects to tackle emerging water crisis and to transfer 'Water' to Concurrent List from State List

MR. DEPUTY CHAIRMAN: Dr. K.V.P. Ramachandra Rao to call the attention of the Minister. Please read the text.

DR. K.V.P. RAMACHANDRA RAO (Telangana): Sir, I rise to call the attention of the Minister of Jal Shakti to the need for completion of National Irrigation Projects to tackle emerging water crisis and to transfer 'Water' to Concurrent List from State List.

MR. DEPUTY CHAIRMAN: Thank you. माननीय मंत्री जी, I think, you have to read the statement.

श्री जयराम रमेश: सर, आपसे मेरी एक रिक्वेस्ट है। Reading the statement will take some time. We can give more time to the Members. Let us take the statement as laid.

MR. DEPUTY CHAIRMAN: That has been the procedure, I think. The Minister can be brief. It is a good suggestion.

THE MINISTER OF JAL SHAKTI (SHRI GAJENDRA SINGH SHEKHAWAT): I think it can be in brief. The rest of the material can be laid on the Table. This is under the provisions.

MR. DEPUTY CHAIRMAN: Yes, it is under provisions. That can be done.

SHRI GAJENDRA SINGH SHEKHAWAT: Sir, water is the basic need of people. If not conserved, this natural resource will dry up. And, the hon. Member has requested for inclusion of water into Concurrent List. So, I am laying the papers, my statement on the Table, for information of the Members of the House. Rest, I can state after the deliberations of the hon. Members.

श्री उपसभापति: माननीय मंत्री जी, धन्यवाद। हाउस इस बात से सहमत है। I think that is a good suggestion.

SHRI GAJENDRA SINGH SHEKHAWAT: * Sir, water is basic need of people. If not conserved, this natural resource will dry up. Already people are suffering from deep water crisis. NITI Aayog's Composite Water Management Index Report indicates that 820 million people in India are facing high to extreme water stress. Keeping the importance of water in view, the Government has declared 16 irrigation projects as National Projects. Major portion of funds for these projects are borne by Central Government. However, some of projects are ongoing since years. Inter-state issues, legal issues, land acquisition problems and majorly funds problems are hampering the progress of these National Projects. If these projects are completed in a time bound manner, the country can reap its benefits apart from escaping cost escalations.

*Laid on the Table.

[Shri Gajendra Singh Shekhawat]

However, as the water is a state subject, Central Government was not able to pursue the progress of these projects directly, Therefore, the Government shall bring Water into concurrent list and execute these all water projects including these National Projects on war footing basis.

Steps taken by the Government in respect of National Irrigation Projects:

Water Resources Projects are planned, funded, executed and maintained by the State Governments themselves as per their own resources and priorities. In order to supplement the efforts of State Governments, Government of India provides technical and financial assistance to encourage sustainable development and efficient management of water resources through various schemes and Programs.

The Government of India during 2008 approved the scheme of National Projects and 16 projects have been included under this scheme.

Criteria for selection of National Projects are as under:

- (i) International projects where usage of water in India is required by a treaty or where planning and early completion of the project is necessary in the interest of the country.
- (ii) Inter-State projects which are dragging on due to non-resolution of Inter-State issues relating to sharing of costs, rehabilitation, aspects of power production etc., including river interlinking projects.
- (iii) Intra State projects with additional potential of more than 2,00,000 hectare (ha) and with no dispute regarding sharing of water and where hydrology is established.
- (iv) Extension, Renovation and Modernization (ERM) projects envisaging restoration of lost irrigation potential of 2,00,000 ha or more would be eligible for inclusion as a National Project subject to certain conditions.

Status:

Out of 16 National Projects, five projects namely Polavaram, Irrigation Project (Andhra Pradesh), Saryu Nahar Pariyojana (Uttar Pradesh), Gosikhurd Irrigation Project (Maharashtra), Teesta Barrage Project (West Bengal) and Shahpurkandi Dam Project (Punjab) have been taken up for execution after the concerned State Governments obtained the necessary approvals as per guidelines of the scheme. Two National Projects namely Gosikhurd and Saryu Nahar projects are included under 99

prioritised projects and are being funded through NABARD under LTIF. Further, Polavaram Project has been declared as National Project (NP) under provisions of Andhra Pradesh Reorganisation Act, 2014.

Details of 16 National Projects are at Annexure-I.

Matter to bring 'Water' in the Concurrent List

The matter to bring 'water' in the Concurrent List was examined by the two Commissions on Centre State Relations chaired by Justice R.S. Sarkaria (1983-88) and Justice M.M. Punchhi (2007-10) respectively. However, the proposal to bring 'water' in the Union/Concurrent list did not find favour with either of the two Commissions.

Further, Ministry of Water Resources, River Development and Ganga Rejuvenation (now DoWR, RD & GR) sought comments of Ministry of Law and Justice in August 2016 for shifting of Entry 17, which includes water, from List II (State List) to the List III (Concurrent List) of the Seventh Schedule of the Constitution of India. The Legislative Department has opined that since there exists a carefully crafted and delicate balance between the two entries (Entry 56 of List I and entry 17 of List II), it would be wise not to remove/transfer entry 17 from the State List to the Concurrent List. However, it would be pragmatic to have a separate entry under the Concurrent List to deal with matters relating to water conservation, water preservation, water management, etc.

So, in view of the above, rather than any amendments to the existing Constitutional provisions, there may be a provision of appropriate act/regulatory framework/institutional mechanism for executing existing constitutional provisions for regulation and development of inter-State rivers. In this regard, the draft River Basin Management Bill proposes optimum development of inter-State rivers by facilitating inter-State coordination ensuring scientific planning of land and water resources taking basin/sub-basin as unit with unified perspectives of water in all its forms (including soil moisture, ground and surface water) and ensuring comprehensive and balanced development of both catchment and command areas. The draft Bill proposed to establish 13 River Basin Authorities for various river basins of the country. It is expected that enactment of the proposed legislation would result in optimum integrated development and management of inter-State River waters with basin approach and will result in change of environment from the one of conflicts to that of cooperation.

*Annexure-I**Projects Declared National Project (NP)*

Sl. No.	Name of the National Project/State	Benefits: 1) Irrigation (ha.) 2) Power (MW) 3) Storage (MAF)	Central Assistance Released so far (in ₹ Cr)	Status	Target date of Completion
1	2	3	4	5	6
1	Gosikhurd Irrigation Project/Maharashtra	1) 2.50 lakh 2) 26.50 MW 3) 0.93 MAF	Under AIBP 423.18 Under NP-3350.34	Ongoing	March'23
2	Saryu Nahar Pariyojana/ Uttar Pradesh	1) 14.04 lakh (NP Component: 4.73) 2) Nil 3) Barrage	Under AIBP-828.62 Under NP-1526.59	Ongoing	March'21
3	Polavaram Irrigation Project/Andhra Pradesh	1) CCA-2.91 Lha. Irrigation Potential - 4.36 Lha. 2) 960 MW	Under AIBP-562.47 Under NP-6764.16	Ongoing	Dec'21

		3) 23.44 TMC of water to Vizag city for drinking and industrial purpose and diversion of 84.70 TMC to Krishna basin.			
4	Shahpurkandi Dam Project/Punjab	1) 0.371akh 2) 206 MW 3) 0.012 MAF	Under AIBP-29.85 Under NP-86.04	Ongoing	June'22
5	Teesta Barrage Project/ West Bengal	1) 9.23 lakh (NP component 5.27) 2) 67.5 MW in 03 Nos canal fall power houses @22.5MW each) 3) Barrage	Under AIBP-152.92 Under NP-178.20	Irrigation Potential of 1.97 L.Ha. created. Project is at standstill since 2014-15 due to land acquisition issues. State Govt. has constituted a high level task-force in November, 2015 to suggest the appropriate course of action for the execution of balance work of Teesta Barrage Project. However, the state govt. has not submitted any proposal in this regard.	
6	Lakhwar multi purpose project/Uttarakhand	1) 33,780 2) 300MW 3) 0.267MAF	-	RCE of ₹ 5747.17 (PL 07/2018) accepted by TAC on 11.2.19	

1	2	3	4	5	6
7	Renukaji Dam Project/HP	1) Drinking water 2) 40 MW 3) 0.404 MAF	446.96 (One-time special grant)	Appraisal Stage	
8	Kishau multipurpose project/HP and Uttarakhand	1) 0.97 Lakh 2) 660MW 3) 1.07MAF	-		
9	Ujh Multipurpose Project/J and K	1) 0.321akh 2) 196MW 3) 0.63 MAF	-	TAC in its meeting dt 7.1.19 recommended for ₹ 5850 cr.	
10	Ken-Betwa Link Project/Madhya Pradesh and Uttar Pradesh	1) 6.35 lakh 2) 78MW 3) 2.18 MAF	-	Appraisal Stage For Phase-II	
11	Kulsi Dam Project/Assam	1) 20,500 ha. 2) 55 MW 3) 0.30 MAF	-	Appraisal Stage	
12	Noa Dihing Dam Project/Arunachal	1) 6955 ha. 2) 72MW 3) 0.26MAF	-	Appraisal Stage	

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13	Bursar HE Project/ J and K	1) 1.74 lakh 2) 800MW 3) 0.5 MAF	-	Appraisal Stage
14	Gyspa HE Project/ Himachal Pradesh	1) 0.50 lakh ha. 2) 300MW 3) 0.74MAF	-	DPR Stage
15	2nd Ravi Vyas Link Project/ Punjab	Harness water flowing across border (about 0.58MAF in non-monsoon period)	-	PFR Stage
16	Upper Siang Project/ Arunachal Pradesh	1) Indirect Irrigation 2) 9750MW 3) 1.44 MAF 4) Flood moderation	-	DPR Stage

MR. DEPUTY CHAIRMAN: Now, clarifications.

DR. K.V.P. RAMACHANDRA RAO (Telangana): Sir, I am extremely sorry. Sir, water is precious. We all know that no living thing can survive without water. But, it is a finite resource and we have to use it judiciously. Reports indicate that 17 per cent of world population is living in India but India is having only 4 per cent fresh water resources. It is depressing to note that currently 820 million people in 12 major river basins of the country are facing high to extreme water stress situation. Sir, thousands of TMCs of surplus monsoon water is going waste into sea as we fail to store it in ground water reservoir. The present situation indicates that our surface water, ground water and waste water management policies are neither being formulated as per future requirement nor being implemented successfully. As rightly said by many eminent persons around the globe, "future wars will be fought for water", I strongly wish, Sir, that this shall not affect integrity of our great nation.

MR. DEPUTY CHAIRMAN: I will suggest that you have to only seek clarifications, and not give a speech. That has been the procedure, Dr. Rao.

DR. K.V.P. RAMACHANDRA RAO: Sir, I have seven minutes.

MR. DEPUTY CHAIRMAN: No, only five minutes. I know, since there are more number of speakers, the time has been reduced by the hon. Chairman. I know that. Please put your queries.

DR. K.V.P. RAMACHANDRA RAO: Sir, I request you to give me seven minutes. I strongly feel that merely changing the name of the Ministry of Water Resources to the Ministry of Jal Shakti will not serve any purpose. The commitment and dedication of the Government towards tackling water crisis shall reflect in its policies and actions. We need strong policies and stubborn will for their implementation, for preserving and conserving the water to tackle emerging water crisis.

There are 16 Projects that have been declared as the National Irrigation Projects in eleven States of the country. Since several years, some of them are ongoing, some are in DPR stage and some are in appraisal stage. The delay in execution of these projects is escalating the cost of projects manifold. There is a need to take up and complete all the national projects on war footing to preserve water for future generations.

Among all these National Irrigation Projects, the Polavaram National Irrigation Project has a unique story. It is on the River Godavari, where, on an average, 3,000 TMCs of water goes waste into the sea every year. Polavaram is a multipurpose project. It serves irrigation and drinking water needs of the economically-backward north coastal districts of Andhra Pradesh. It creates additional irrigation potential and also stabilizes existing irrigation potential in other coastal districts. Generation of 960 MW hydel power is part of this project.

Sir, it is the first river-linking project of two major rivers, Godavari and Krishna. Polavaram link diverts 80 TMC of water from Godavari to Krishna. This diversion saves Krishna water upstream of Nagarjuna Sagar to fulfil the drinking water and irrigation needs of chronically-drought prone Rayalaseema area in Andhra Pradesh, apart from allowing additional usage of Krishna waters in Maharashtra and Karnataka.

The Congress Government, led by Dr. Y.S. Rajasekhara Reddy, a great visionary, had given utmost priority for execution of this Project. During his tenure, major part in the right and left canals of Polavaram were completed and headwork contracts were also awarded. Almost all the statutory clearances were obtained during his tenure, apart from sending necessary proposals to Government for according the national status. The Congress Government had spent ₹5,136 crore on the project till March, 2014.

The erstwhile Andhra Pradesh was bifurcated with the consent of all the political parties in both the Houses of Parliament. Both the Houses of Parliament had echoed with the demand for justice to the successor State of Andhra Pradesh, which lost its financial base including its capital city of Hyderabad. The UPA Government and the NDA, which was in Opposition at that time, had played crucial role in enacting the Andhra Pradesh Reorganisation Act promising several things to the State. Special Status and complete cost bearing of Polavaram project were vital among them.

Polavaram is unique because Section 90 of the Andhra Pradesh Reorganisation Act mandates that the construction of this project is the responsibility of the Central Government and it shall be executed on expedient public interest. Secondly, probably, for the first time in the country, Polavaram Project Authority (PPA), an exclusive Authority for construction of Polavaram, was constituted.

[Dr. K.V.P. Ramachandra Rao]

The then UPA Cabinet, in its meeting held on 01.05.2014, had taken a decision to bear entire cost of Polavaram Project, including its cost escalations due to cost and time overruns and also escalations due to the new Land Acquisition Act and expenditure on rehabilitation and resettlement of project-displaced families. It was also decided to complete the project by December, 2018.

The NDA Government suddenly, to the utter dismay of people of Andhra Pradesh, announced a Special Package in September, 2016. In violation to the Andhra Pradesh Reorganisation Act, it accepted the then Andhra Pradesh Government's request, on the advice of the NITI Aayog, and gave execution of Polavaram project to the State due to the reasons best known only to them. ...(*Time-bell rings*)... Ignoring the UPA Cabinet's decision, it imposed a condition that it would bear the cost of the project as per the rates prevailing as on 01.04.2014 only. It also stipulated that the State would incur the expenditure on the project initially from its own resources and would later get it reimbursed from Central Government. It is shocking as to how the NITI Aayog advises the Government violating an Act passed by the Parliament and how the Government can accept it.

Entry 56 of the Union List, under the Seventh Schedule of the Constitution, says that the regulation and development of inter-State rivers is Union's responsibility, but the Union is leaving the fate of these projects also to States claiming that 'Water' is a State Subject. (*Time bell*) Once the project gets declared as a national project, the Central Government shall take entire responsibility of the project.

Also, there is a necessity to bring water into Concurrent List, so that both the Union and the States can work together to avoid water crisis ...(*Time-bell rings*)... I urge upon the Government...

MR. DEPUTY CHAIRMAN: I am calling the other Member. ...(*Interruptions*)... The next speaker is Shri V. Vijayasai Reddy, not present. ...(*Interruptions*)... Already, I have given you seven minutes, ... (*Interruptions*)... The next speaker is Shri Prashanta Nanda, only your speech will go on record, other than that, nothing will go on record. ...(*Interruptions*)... I have already given you seven minutes...(*Interruptions*)... We are wasting time. This has to be concluded in one hour, please.

SHRI BINOY VISWAM: Sir, let him conclude. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Let him speak. You cannot give instructions sitting there, Mr. Binoy Viswam. There are Rules and Procedures which need to be followed. Please Prashanta Nandaji, you speak.

SHRI PRASHANTA NANDA (Odisha): Sir, I have gone through the criteria for declaring a project as a National Project. I would like to ask or get clarification that while declaring a project as a National Project, if it is an inter-State affair, should the States be called and it be discussed with them or not? This is a very vital point. I can only say about my State. We have problems with Chhattisgarh. As far as Mahanadi is concerned, we have got problems with Polavaram Project. We always think about Polavaram Project that our land will be submerged. Sir, we want that a national project should be there and more water should be conserved, but, it should not be at the cost of the people staying there. Sir, regarding Polavaram Project, I would like to tell you that the Indira Sagar (Polavaram) Multi Purpose Project is being constructed by the Government of Andhra Pradesh on river Godavari. Another project is Inchampalli Project, which was conceived initially on river Godavari in Andhra Pradesh at 280 kilometre upstream. Two rivers mainly Sabari and Sileru at Motu, located on boundary of Odisha territory, flow as one river, namely, Sabari, and join river Godavari at Kunavaram in Andhra Pradesh. Sir, the project is being constructed in contravention of two major decisions taken during conceptualization of the Project, *i.e.*, agreement between Chief Ministers of Odisha and Andhra Pradesh and award of the Godavari Water Disputes Tribunal, 1980. This is what I am telling you. Unless, you solve the problem, the speed of the work cannot be increased. Sir, I want to ask some questions which need to be answered. The questions are: Is it a fact that the reservoir operation schedule of Polavaram Project ...(*Time-bell rings*)... prescribed in GWDT Award has been changed by CWC as per revised design flood 50 lakh cusecs? If so, have the details been communicated and discussed with Government of Odisha and Chhattisgarh? It is understood that the embankments are proposed to be constructed by Government of Andhra Pradesh to prevent submergence in Odisha territory. Has the feasibility of the proposal been studied or not? Will any forest land in Odisha territory be affected. ...(*Time-bell rings*)...

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI PRASHANTA NANDA: Sir, only one more minute. Will any forest land in Odisha territory be affected due to construction of proactive embankment of Polavaram project? If yes, how has the final forest clearance been given to the project? Is the design flood of Polavaram Project ...(Time-bell rings)... due to existence of Inchampalli Project is 36 lakh cusecs.

MR. DEPUTY CHAIRMAN: The next speaker is Shri Ashok Siddharth.

SHRI PRASHANTA NANDA: Sir, I am just concluding by saying that it is understood that TAC of MoWR has cleared the Polavaram Multi Purpose Project. Has the co-basin state Odisha been consulted during this clearance process or not?

MR. DEPUTY CHAIRMAN: Thank you, Mr. Nanda.

SHRI PRASHANTA NANDA: What are the standard extent procedures for clearance of inter-State projects by TAC of MoWR?

श्री उपसभापति: माननीय सदस्यगण, पिछली दफा Calling Attention पर बहस के दौरान, शुरू में हम लोगों ने उसके रूल्स के बारे में बात की थी। Attention call करने वाले माननीय सदस्य को पांच मिनट बोलना है और बाकी सदस्यों को तीन-तीन मिनट में सिर्फ अपनी queries और clarifications पूछने हैं। अगर आप तीन मिनट से अधिक लेंगे, तो मैं बाध्य हो जाऊंगा, क्योंकि as per rules, यह बहस केवल एक घंटे में ही खत्म होनी है।

दूसरा, मैं आपसे पुनः कहना चाहूंगा कि बहस शुरू हो जाने के बाद, दो बजे के बाद, अनेक नाम आ रहे हैं। मैं इन नामों को अब include करने की स्थिति में नहीं हूँ।

श्री अशोक सिद्धार्थ।

श्री अशोक सिद्धार्थ (उत्तर प्रदेश): धन्यवाद, माननीय उपसभापति महोदय। मान्यवर, भारत में जल संकट 21वीं सदी की सबसे बड़ी चुनौती है। आधारभूत पंच तत्वों में से जल हमारे जीवन का एक आधार है। जल के बिना जीवन की कल्पना नहीं की जा सकती है। इसलिए कभी रहीम ने कहा था -

**"रहिमन पानी राखिए, बिन पानी सब सून,
पानी गये न ऊबरे, मोती, मानुष, चून।"**

मान्यवर, यदि जल न होता, तो सृष्टि का निर्माण संभव न होता। मान्यवर, मैं ज्यादा लम्बी-चौड़ी बात नहीं करूंगा। सरकार ने जल शक्ति मंत्रालय गठित किया है, मैं सरकार से

जानना चाहूंगा कि जो हमारी सिंचाई की पुरानी विधियां थीं, क्या सरकार उन विधियों को पुनः ग्रामीण अंचलों में प्रोत्साहित करने के लिए कोई कार्य कर रही है? दूसरा, सिंचाई के कार्यों के लिए स्प्रिंकलर और ड्रिप सिंचाई जैसी पानी की कम खपत वाली प्रौद्योगिकी को प्रोत्साहन देने के लिए क्या सरकार के पास कोई योजना है? उस योजना में जो वस्तुएं इस्तेमाल होंगी, उनमें किसानों के लिए सब्सिडी का कोई प्रावधान है, चूंकि किसान हमारे देश का अन्नदाता होता है।

मान्यवर, कुछ समय पहले हमारे देश के माननीय प्रधान मंत्री नरेन्द्र मोदी जी इज़राइल की यात्रा पर गए थे। इज़राइल जैसा मरुस्थलीय, समुद्री देश उपयोग किए गए पानी का सौ प्रतिशत शोधन करता है और उसे 94 प्रतिशत वापस घरों में उपयोग के लिए भेज देता है। इतना ही नहीं इज़राइल खारे पाने को शोधित करके पेयजल में भी परिवर्तित करता है। वहां के प्रधान मंत्री ने उस शोधित करने वाले संयंत्र को जीवंत हमारे देश के सम्मानित प्रधान मंत्री जी को दिखाने का काम किया था। क्या हमारे देश के सम्मानित प्रधान मंत्री जी ने जल शक्ति मंत्रालय को, जिस नए मंत्रालय की स्थापना हुई है, क्या उस मंत्रालय को कोई निर्देश दिए हैं कि उस तरह के संयंत्र भारत में लगाए जाएं? मान्यवर, जो केंद्रीय भूजल बोर्ड की पिछली रिपोर्ट आई है, उसके अनुसार 2007 से 2017 के बीच देश के भूजल स्तर में लगभग 62 प्रतिशत की कमी आई है। आई.आई.टी., खड़गपुर की तरह कनाडा के अथाबास्का विश्वविद्यालय के संयुक्त अध्ययन से यह तथ्य सामने आया है कि भारत को प्रतिवर्ष केवल 3,000 घन मीटर वर्षा की आवश्यकता होती है। जबकि भारत में प्रतिवर्ष 4,000 घन मीटर वर्षा जल प्राप्त होता है, यानी कि आवश्यकता से अधिक, लेकिन हम इस वर्षा जल का केवल 8 प्रतिशत संचित कर पाते हैं। जल शोधन एवं पुनः उपयोगी बनाने की क्षमता के कारण, यह जल संचयन विश्व में सबसे कम है। क्या सरकार ने अभी इस जल संचयन के संबंध में कोई विशेष नीति बनाने की प्रक्रिया जल शक्ति मंत्रालय के माध्यम से की है या नहीं की है?

मान्यवर, ये चर्चाएं हमेशा से सदन में होती रही हैं, चाहे वह जल संकट की हो, नदी विवाद की हो या फिर गरीबी या महंगाई की हो। सर, मैं बस बीस सेकेंड में अपनी बात समाप्त कर दूंगा। मैंने ज्यादातर देखा है कि ये चर्चाएं सदन और सदन के बाहर की चर्चा तक सीमित रहती हैं। मेरा आपके माध्यम से सरकार से निवेदन है कि जल संकट जैसी विकराल समस्या को केवल चर्चा तक सीमित न रखकर, जो सम्मानित सदस्यों के द्वारा सुझाव आए हैं, उन सुझावों को अमल करने का प्रयास किया जाए, ताकि हम लोग मिलकर इस आने वाले समय में जल संकट की समस्या से उबर सकें, धन्यवाद। जय हिंद! जय भारत!

श्री उपसभापति: धन्यवाद। श्री के.के. रागेश जी।

SHRI K.K. RAGESH (KERALA): Sir, at the very outset, I take this opportunity to oppose the move of the Government to shift 'water' from State List to Concurrent List. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: This is not 'move'. This is Calling Attention Motion. ...(*Interruptions*)...

SHRI K.K. RAGESH: It is reported in the media. ...(*Interruptions*)... It is already reported in the media. I have seen the statement of the Minister. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: It is Calling Attention Motion. Please understand this and seek the clarification. ...(*Interruptions*)...

SHRI K.K. RAGESH: Sir, we are witnessing many Interstate River Water disputes. I am requesting the Government not to make it an opportunity to shift water from State List to Concurrent List. I want to know whether the Government will intervene and find an amicable solution to these water disputes. We are facing a severe water crisis. The Composite Water Management Index quoted in the statement was released by NITI Aayog last year. I want to know from the hon. Minister whether the Government is aware of the fact that by next year 21 major cities in our country, including Delhi, Hyderabad, Bangalore and Chennai, are going to reach zero groundwater level. I want to know whether the Government is aware of this fact. It is going to affect ten crore people. After ten years, water demand is projected to be twice the available supply. This is what NITI Aayog Report states. It is going to result in severe water scarcity. It is going to affect lakhs of people. It is going to affect the GDP by six per cent, states the Report of NITI Aayog. I want to know from the Government the steps that the Government is taking to resolve this issue. You are saying that by 2024 piped water connection will be provided to all the households. I don't think it will be resolved through piped water connection alone. If water will not be there, then what are you going to supply? That should be the major concern of the Government. I am requesting the Government to address the real issues. One thing is that the groundwater level is getting diminished. Secondly, I am requesting the Government to take steps to preserve local water bodies which is also very important. Our rivers are getting polluted. Why the Ganga alone can be rejuvenated? Why not other rivers? On the one hand, we are facing heavy floods. On the other hand, we are facing serious

droughts. There should be a programme of action for rainwater harvesting. My request to the Government is that laying of pipeline cannot resolve the problem. I am requesting you to address the real issues. Preserve water to develop groundwater level and do rainwater harvesting. Thank you, Sir.

श्री राम चन्द्र प्रसाद सिंह (बिहार): उपसभापति महोदय, बहुत-बहुत धन्यवाद। मैं माननीय मंत्री जी से तीन प्रश्न पूछना चाहूंगा। मेरा पहला प्रश्न यह है कि किसी स्टेट में, इंट्रा स्टेट में अगर रिवर में काम करना है, खासकर जो नदी जोड़ने की योजना है, उसमें बिहार में कोसी-मेची एक प्रोजेक्ट है। उसका जो पूरा कमांड एरिया है, उससे जिसे फायदा होगा, वह करीब दो लाख हैक्टेयर का है। इसलिए मैं माननीय मंत्री जी से जानना चाहता हूं कि चूंकि यह दो लाख हैक्टेयर सिंचाई की क्षमता का प्रोजेक्ट है, तो क्या इसे केन्द्र सरकार राष्ट्रीय योजना के रूप में स्वीकृत करेगी?

मेरा दूसरा प्रश्न यह है कि बिहार और झारखंड में बहुत सारी नदियां हैं, बहुत सारे प्रोजेक्ट्स हैं, जो कई वर्षों से लंबित हैं। उसका कारण यह भी है कि दोनों प्रदेशों का बंटवारा होने के बाद कुछ issues pending रह गए। उसमें खासकर जो नॉर्थ कोयल प्रोजेक्ट है, वह पेंडिंग है, तो क्या इस प्रोजेक्ट को भी केन्द्र सरकार राष्ट्रीय योजना के रूप में लेने की कोई व्यवस्था करेगी?

मेरा तीसरा प्रश्न यह है कि बिहार सबसे ज्यादा तब पीड़ित होता है, जब नेपाल से कोसी नदी में बाढ़ आती है। यह एक अंतर्राष्ट्रीय मुद्दा है। मैं माननीय मंत्री जी से जानना चाहूंगा कि जो नदियां हमारे बिहार में कोसी से आती हैं, उन पर हाई डैम प्रोजेक्ट बनवाकर, सिंचाई और पावर की सुविधा उपलब्ध करवाने के लिए क्या इसको भी नेशनल प्रोजेक्ट के रूप में लेगी? सर, यही मेरे क्वेश्चन्स हैं, धन्यवाद।

श्री उपसभापति: धन्यवाद, राम चन्द्र प्रसाद सिंह जी। माननीय सदस्यों से इसी तरह के pinpointed clarifications की अपेक्षा की जाती है। श्री जी.वी.एल. नरसिंहा राव।

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Sir, I requested to speak in Telugu.

* "Sir, Polavaram Project is one the most discussed national projects in the country. This project is like a life line of Andhra Pradesh. As this project can provide water for cultivation for more than 5 lakh hectares of land and also provide water supply to the city of Visakhapatnam and other areas, this is a very prominent project. This project was declared a national project in the Andhra Pradesh Reorganisation

*English translation of the original speech made in Telugu.

[Shri G.V.L. Narasimha Rao]

Act, 2014. The total cost of construction of this irrigation project is being borne by the Central Government. Till now, ₹ 6,764 crore was given to Andhra Pradesh against this project. Sir, what I wanted to tell is that, the Ministry of Finance in its reply to a question has stated its acceptance to release ₹ 18,050 crore towards this project. The State Government failed to give accounts for expenditure spent before 2014 towards this project. This has to be considered as the failure of the State Government. There is a need to find a solution for this and release balance funds so as to give justice to the State of Andhra Pradesh. Sir, Andhra Pradesh Government said that it constituted an expert committee and on the basis of the recommendations of this expert committee, the State Government paid an additional amount of ₹ 2,377 crore against this project. There is a need for clarity on this. This should not become an obstacle for further sanction of funds from the Central Government. The State Government and the Central Government should discuss the matter. I visited the Polavaram Project twice or thrice. Rehabilitation is the biggest problem there. Many evacuees and tribals voiced their concerns in a discussion with me. So, I request the Minister to consider my request and visit the project. People are saying Polavaram means Modi 'varam'. They see the project as a gift given by Shri Narendra Modi and the Central Government. But, there was not a single trace of the State Government giving credit or acknowledgement to the Central Government for this project. So, I request the project to be recognised as Prime Minister Polavaram Project and a plaque to be constructed at a suitable place mentioning that the Project was constructed with the Central Government funds. I also request the Central Government to release the balance funds in a timely manner for completion of this project within the stipulated time. Sir, I request the Central Government to discuss with the State Government for speedy completion of Polavaram Project without further delay and fulfil the dreams of the people of Andhra Pradesh. I once again request the Central Government to pay attention to the problems of the people who are affected by this project and address their grievance". Thank you, Sir.

श्री विश्वजीत दैमारी (असम): माननीय उपसभापति जी, इस कॉलिंग अटेंशन के माध्यम से इस विषय को State List से Concurrent List में लाने का जो प्रस्ताव किया गया है और इस बारे में जो कहा गया है, मैं इसका समर्थन करता हूँ।

महोदय, यहां देश में जल की कमी और उसकी crisis के बारे में हर वर्ष बातें कही जाती हैं, लेकिन हमारे असम में जल ज्यादा है और वह इसकी वजह से हर वर्ष बाढ़ आती है, उसे कैसे नियंत्रित किया जाए, इस बारे में सोचना चाहिए। मैं बताना चाहता हूं कि उसे नियंत्रित करने के लिए जल शक्ति मंत्रालय के अतिरिक्त कोई और दूसरा मंत्रालय इस कार्य को नहीं कर सकता है। अतः मैं आपके जरिए, मंत्री महोदय से अनुरोध करना चाहता हूं कि वहां जो बाढ़ की समस्या है, वहां जितना जल जरूरी है, उससे ज्यादा है और हर छः महीने में वहां बाढ़ आती रहती है। उस जल को नियंत्रित करने के लिए कोई राष्ट्रीय प्रोजेक्ट बनाया जाए और यह प्रयास किया जाए कि उसे किस प्रकार से नियंत्रित किया जा सकता है। असम की तरफ से या राज्यों की तरफ से वहां इस प्रकार से अत्यधिक जल को नियंत्रित करने के लिए प्रोजेक्ट बनाने हेतु, जितने फंड्स की आवश्यकता होती है, वह नहीं होता है, जिससे कि बड़े प्रोजेक्ट को लिया जा सके।

महोदय, ब्रह्मपुत्र को नियंत्रित करना है, वहां सबमर्जिंग हो रही है। इसी तरह से अगर वहां की जमीन का इरोज़न होता रहा, तो आने वाले 50 साल में असम के जो प्लेन एरियाज़ हैं, वहां कोई जमीन नहीं रहेगी, बल्कि वह पानी में बह जाएगी। इसलिए वहां के लिए एक राष्ट्रीय परियोजना बनाने की बहुत जरूरत है। ब्रह्मपुत्र में सारे भूटान के पहाड़ों से नदियां बहकर आती हैं, जो कि सारी जमीन की सबमर्जिंग करके बहाकर ले जा रही हैं। इसके लिए भी बहुत बड़े-बड़े प्रोजेक्ट बनाने की जरूरत है, जिनकी जिम्मेदारी राज्य सरकारें नहीं ले सकती हैं, क्योंकि उनमें बहुत फंड्स की आवश्यकता होती है और उतने फंड्स राज्य सरकारों के पास नहीं होते हैं। इसलिए मेरा निवेदन है कि भारत सरकार की तरफ से, यानी सेंट्रल गवर्नमेंट की तरफ से जब तक इस बारे में कोई कदम नहीं उठाया जाएगा, तब तक बाढ़ वहां की बाढ़ की प्रॉब्लम का समाधान नहीं हो सकता है। हम लोग सूखे के बारे में बातें करते रहते हैं, पानी के क्राइसिस को लेकर बातें करते रहते हैं, लेकिन मैं आपसे अनुरोध करता हूं कि जहाँ पर जल ज्यादा है, वहाँ पर उस ज्यादा जल को कैसे नियंत्रित किया जाए, इस पर विचार करना चाहिए। अगर जरूरत पड़े तो क्या इसको बाकी राज्य तक लाने की कोई व्यवस्था हो सकती है? इसके लिए भी सर्वे करने की बहुत जरूरत है। मैं आज यह अनुरोध करता हूं कि इस पर ध्यान देकर वॉटर वाले सब्जेक्ट की जो लिस्ट है, जो डिपार्टमेंट है, उसको केंद्र की तरफ से Concurrent List में ले आएं, ताकि केंद्रीय सरकार के द्वारा ऐसे राज्यों के लिए कुछ प्रोजेक्ट्स हर समय लिए जा सकें।

सर, ऐसा नहीं है कि यह एक राष्ट्रीय calamity है, यह हर साल आती है। असम के लिए यह प्रॉब्लम होती है कि यह हर साल आती ही है, इसलिए इसके एक स्थायी समाधान की जरूरत है। मैं आपसे इसके स्थायी समाधान के लिए अनुरोध करता हूं। आपने मुझे यहाँ इस विषय पर बोलने का अवसर दिया है, इसके लिए आपका बहुत-बहुत धन्यवाद।

DR. NARENDRA JADHAV (Nominated): Sir, large parts of India are reeling under water stress because of erratic monsoons and depleting groundwater tables. Areas such as Vidarbha and Marathwada in Maharashtra face recurring drought like situations causing not only farmers' distress but a large number of farmers' suicides.

Sir, with the limited completion of national irrigation projects, it is necessary to focus on other innovative water management measures, particularly, rain water harvesting at both household and community levels. The current run of loss accounts for 75 per cent of our precipitation and, therefore, rain water harvesting is the only way to avoid this loss.

Admittedly, Justice Sarkaria Commission and Justice Punchhi Commission have not favoured bringing water in the Concurrent List. However, that was before the latest NITI Aayog Report. As has been mentioned here, the NITI Aayog's Composite Water Management Index clearly shows that 21 major cities in India would reach zero ground water level by 2020. In view of this, I think, the Centre needs to take immediate steps to tackle the water crisis. A major impediment currently existing there is that water falls in the category of State List Entry 17, Schedule Seven. Most of the responsibilities relating to water fall on the States. The Centre is confined by Entry 56 of the Union List only to inter-State water disputes.

Sir, the States have immense crunch of financial resources prohibiting them from taking effective measures against water scarcity. Therefore, there is an imperative need to shift the subject of water to the Concurrent List so that the Centre can launch initiatives and establish funds to incentivize States to conserve groundwater.

My questions are two. First, why not shift the subject of water management from the State List to the Concurrent List? Secondly, why not have a national plan so as to encourage rain water harvesting in our country? Thank you, Sir.

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Sir, "Neer indri amaiyathu ulagu." This is the great poet Thiruvalluvar. There is no world without water. And, also, innovative projects, innovative schemes are only from Tamil Nadu and that too from hon. Amma. Already, in the whole of India, hon. Amma enacted a separate legislation to harvest rain water and made it compulsory for all the buildings, super structures, to have a structure to harvest the rain water which is in place. Also, now, the present Government headed by Edappadi K. Palaniswami is also

implementing that very effectively. If we go to ancient times, in Chola Kingdom in Tamil Nadu, in Cauvery Delta, a very good robust irrigation system was in place even prior to the time when this Cauvery was flown to Thanjavur Delta area. So, I would humbly request the hon. Minister of Jal Shakti to commission projects. It must be studied as there are a lot of water bodies available in Cauvery Delta, which was properly managed by Chola Kingdom. And, then, my humble submission would be that environment clearance or some other, some preliminary clearance or permission has been granted by the Central Government to the Kerala Government with regard to the construction of a new fresh dam near to Mullaperiyar Dam must be withdrawn immediately. Also, also the existing scheme; the existing Constitutional provisions are very good. From the State List, the water need not be transferred to the Concurrent List. Our all brother Members are well aware of it. The Article 254, Clause (2), very clearly says that whatever the entry in the State List, it becomes redundant and it is meaningless. So, the law passed by the Parliament alone will prevail and the law passed by the Legislative Assembly is of no use. It is declared to be void. So, my humble submission would be that the present arrangement of Interstate Water Disputes handled by the Central government is well and good. But, even then, the Cauvery Tribunal Award was not implemented for decades together in spite of the Supreme Court's Order.

So, my humble submission would be that 820 million people are now going to suffer without water and 256 districts are going to be without water. ...(*Time-bell rings*)... These are all NITI Aayog's Reports. My humble submission is this. I also urge very honestly and humbly to the Central Government to implement the linking of Godavari and Cauvery Rivers and do justice; render justice to the people of Tamil Nadu. Thank you, Sir.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Mr. Deputy Chairman, Sir, I wish to bring to the notice of the hon. Jal Shakti Minister, through you, certain issues relating to the Polavaram Project.

Sir, the revised DPR has been approved by the Central Water Commission and the Ministry. Then, it has been sent to the Finance Ministry for its approval and the Finance Ministry has constituted a Committee called Revised Cost Committee. And, I understand that the Revised Cost Committee has already met three or four times, so, I would like to know from the hon. Minister as to what are all the terms

[Shri V. Vijayasai Reddy]

of reference given to the Committee; what is the duration of time given to the Committee for submitting its Report and by when it is going to be submitted to the Government.

Sir, the second issue which I would like to bring to the notice of the hon. Minister is that farmers, Dalits and tribals have been evicted from their villages for construction of the Polavaram Project. And, now, they have to be relocated and rehabilitated. Our hon. Chief Minister, Shri Jaganmohan Reddy Garu, has also written a letter to the hon. Prime Minister on 5th October, 2019, requesting for immediate release of ₹ 16,000 crores for payment of compensation for land acquisition and for resettlement of claims of Dalits, tribals, poor farmers and others who were evicted from the project, pending final approval of the DPR. So, I would like to know from the hon. Minister as to when he is going to release ₹ 16,000 crores to Andhra Pradesh.

Sir, my third point is, our CM has aimed to complete the Polavaram Project by 2021, and to complete the project, not only the DPR has to be cleared but also release of funds is also very important. So, what blueprint the hon. Minister has prepared for smooth flow of funds for Polavaram Project?

Sir, my last point is, I would like to know from the hon. Minister whether it is true that ₹ 2,343 crores have been additionally paid to the contractor by the earlier Government of Andhra Pradesh. Is it also true that ₹ 787 crores were paid to Navayuga Company as concluded by the Committee constituted by the Government of Andhra Pradesh for Polavaram Power Project? If so, what steps are being taken to recover money from the contractor?

Finally, I would like to know from the hon. Minister, whether it is true that the Ministry has to pay a balance amount of ₹ 1,200 crores dues, which were spent by the Government of Andhra Pradesh till March, 2014, and I urge the hon. Minister to release the funds immediately. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: Thank you for your pin-pointed clarifications. This is what is supposed to be asked by the hon. Members. Now, Dr. T. Subbarami Reddy.

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I am very happy to have the Calling Attention motion brought by Dr. K.V.P. Ramachandra Rao and the

Statement of the Minister of Jal Shakti to the need for completion of National Irrigation Projects to tackle emerging water crisis. The completion of National Irrigation Projects is very important for the country. Take the example of Polavaram Project in Andhra Pradesh. About 7.2 lakh acres of land will be benefitted if the Polavaram project is completed. Similarly, 960 megawatt of power will be generated and it aims to supply 23 TMC of drinking water to Vishakhapatnam. This is a very important project. My first point is this. About ₹5,000 crore were spent almost two years back by the previous Government. Every day some clarifications were going around and, ultimately, the Ministry of Water Resources agreed to give ₹3,000 crores. Out of this ₹3,000 crores, only ₹ 1,850 crores were released by the Finance Ministry and that also will now go to NABARD. It got stuck with the Jal Shakti Ministry. I would like to know when it is going to be released. How do you expect the project to be completed by 2021? As per the Andhra Pradesh Reorganisation Act, it was agreed that the Government of India will bear the expenses and the State Government will be functioning. It was agreed. Now, the issue is, you are not paying ₹5,000 crores, under some excuse, which have already been spent. When are you going to give the further amount and how do you expect to complete this project by 2021? How are you planning it? My feeling is, normally, when the Government of India decides to give funding to any State Government, they are supposed to give it in the Budget. But here, surprisingly, instead of providing it in the Budget and releasing the money, they are sending it through NABARD. The Finance Ministry will release the money, it will come to the Ministry of Water Resources, and from the Ministry of Water Resources, it will come to NABARD, and NABARD will raise some loan from the market and then the money will go. Is this the way of doing it? How do you expect to complete the project by 2021? How is it possible? On one side, the Government is committed to create the irrigation potentiality for the country. You know that there are floods on one side, and droughts on the other. The only solution is irrigation projects. If irrigation project comes, water will be stored. Sir, one minute is still there. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Your two minutes are over.

DR. T. SUBBARAMI REDDY: Sir, I have three minutes. You allowed three minutes, and I still have one minute left. My question is: How are you going to facilitate the Government of Andhra Pradesh to complete the project by 2021? Is it

[Dr. T. Subbarami Reddy]

possible the way the things are going on? You are a very dynamic and smart Minister. If you apply mind, nothing is impossible. You are not using your power. Lord Shiva should give you power to complete the project and make the people of Andhra Pradesh happy. Thank you.

MR. DEPUTY CHAIRMAN: Dr. T. Subbarami Reddy, you always follow the time. Thank you. Now, Shri C.M. Ramesh.

SHRI C.M. RAMESH (Andhra Pradesh): Sir, I would like to seek a few clarifications from the hon. Minister. Polavaram is an important project for Andhra Pradesh. It has been announced in the A.P. Reorganisation Act. It will be completed just now, as some Members were saying. It will be completed in 2021. The State Government is saying that it will be completed in 2021, but the project approval has to be given by the Central Government for all clearances like forest, environmental, CWC, and total financial approval. The project was completed 60 to 75 per cent in April, 2019. After that, all of a sudden, till now the work is at a standstill. Since the last six months, there is no progress. What is the reason? Why has it been stopped for six months? Who is responsible for that? All of a sudden, the agency has been changed. Money is given by the Central Government. My question to the hon. Minister is: Will it come under CVC guidelines or not? If the agency was doing good work, why have you changed it? If the agency has done anything wrong, have you made any liquidated damages? If any liquidated damages are there, how much it is? Otherwise, there is no reason as to why it has been changed. Now, the agency has been shifted. It is not under the CVC guidelines. I saw this news in the newspaper. All these things had happened. We have taken permission from the hon. Jal Shakti Minister, hon. Home Minister, and hon. Finance Minister. I would like to know whether it is true or not. And every year, permission for environment clearance from the Environment and Forests Minister is being renewed. We have to take clearance from Odisha; we have to take clearance from Chhattisgarh. I would like to know whether these clearances have come or not. Now, Sir, there are lots of allegations against this project. I request the hon. Minister to conduct a thorough audit of this project, and then only, the money should be released. But, the project should be completed in 2021. That is my request.

MR. DEPUTY CHAIRMAN: Thank you. Hon. Members, मैं पुनः आपसे कहना

चाहूँगा कि आम तौर पर रूल्स के अनुसार, जिस विषय पर बहस होती है, आधे घंटे पहले नाम आने चाहिए। परन्तु 2 बजकर 7 मिनट पर बहस शुरू होने के बाद नाम आने शुरू हुए और अभी तक नाम आ रहे हैं। You can think about the Chair's dilemma and problem. As per Rules, यह बहस including hon. Minister's reply, 1 घंटे में conclude होनी है। एक दल से 4-4, 5-5 लोगों के नाम आ रहे हैं। As per Rules, मैंने बड़े दलों के 2-2 लोगों को, बल्कि कहीं 3 को भी, जो पहले से listed थे, पहले राउंड में मौका दे दिया। अब जो दल बाकी रह गए हैं, जिनका नाम बाद में आया है -- परन्तु आगे इस तरह का नज़ीर न बने, मैं उन्हें आप सबकी सहमति से 1-1 मिनट का मौका देना चाहता हूँ, जिन दलों का representation नहीं हुआ है।

Shri Kanakamedala Ravindra Kumar. You are given just one minute. Please seek clarifications.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): As per Section 90 of the A.P. Reorganization Act, Polavaram Project is a multi-purpose project, and a national project. The then Government, under the leadership of Chandrababu Naidu, has completed more than 69.7 per cent of the project work. Unfortunately, the subsequent change of Government, the present Government has abruptly stopped the work on the project for the last six months under the guise of reverse tendering, despite the directions of the Polavaram Project Authority. I would like to know whether it is true that the Polavaram Project Authority directed the Government not to go for reverse tendering, and to continue the project, as it is. I would like to know whether the State Government has violated the directions issued by the Polavaram Project Authority, and whether it had the consent of the Central Government or not. If not, what action has been taken against the State Government?

Another point is, already, more than ₹ 14,000 crores were invested by the then State Government, but, under the guise of reverse tendering, the State Government has appointed a Committee, and comments are being made that excess payments were made, which are far from the truth. The Central Government has no role in it to decide this fact. I would like to know from the hon. Minister whether such a fact exists. If it exists, the Minister has to clarify this fact.

Lastly, it is a Central project. I would like to know whether according to Section 90, the Central Government is willing to take up the project in view of all these

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controversies by investing the Central Government funds and complete the project in a stipulated time. ...(*Interruptions*)...*

MR. DEPUTY CHAIRMAN: It is not going on record. It will not go on record. Now, Shri T.K.S. Elangovan.

SHRI T. K. S. ELANGO VAN (Tamil Nadu): Sir, water is going to be a problem. They say that the third world war will be for water. That should not start in India. That is my wish. See, there were projects earlier, in the early sixties, about linking of national rivers. I do not know whether the Government is pursuing the linking of national rivers. If not, the Government should pursue the linking of national rivers. Earlier, we had the Planning Commission. The Planning Commission used to work on such subjects. Now, the Planning Commission is not there. We do not know where we should go with our projects and consult the Government of India for further funds. This is the problem we are facing. Tamil Nadu has no river which starts from Tamil Nadu itself. Water has to come from our neighbouring States. So, this kind of a protection which the States like Tamil Nadu enjoyed, which was once called a granary of South India, should be extended to them. The Government of India should take steps to protect the States like Tamil Nadu, involve in it, and see that water is available for the farmers in Tamil Nadu. With these words, I thank you, Sir.

प्रो. मनोज कुमार झा (बिहार): उपसभापति महोदय, मैं भी उन लोगों में शुमार हूँ, जिनका जिक्र आपने किया। विलंब से दिया, आगे ऐसी गलती नहीं होगी, माफी चाहता हूँ।

सर, मेरा माननीय मंत्री महोदय से सीधे सवाल है। चूँकि मैं कोसी के इलाके से आता हूँ, वहाँ कोई वर्ष ऐसा नहीं जाता है, जब हम बाढ़ की विभीषिका नहीं झेलते हैं, बल्कि कई गाँवों में यह तय हो जाता है,.... गाँव के गाँव खत्म हो जाते हैं। सर, यह जो इंडो-नेपाल ट्रीटी है, मैं इसके संदर्भ में माननीय मंत्री महोदय से जानना चाहता हूँ कि आज के दिन उसकी क्या अवस्थिति है? सुना है कि बिल्डिंग है, लेकिन सारे कागजात ठप पड़े हुए हैं, कोई भी पहलकदमी नहीं हो रही है। माननीय मंत्री महोदय, इंडो-नेपाल मसले पर आपकी तवज्जो चाहता हूँ ताकि कोसी को और उस इलाके को बार-बार यह जो predictable pattern of flood है, वह झेलना न पड़े। शुक्रिया सर, जय हिन्द।

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I would like to make just four points. One is the completion of national irrigation projects. Many national

*Not recorded

irrigation projects under implementation haven't even reached their full potential due to lack of funding. In West Bengal, the Teesta Barrage project had reached only 20 per cent of its maximum potential as of January 2019. The Centre has also fallen significantly short of promised funding for the Ghatal Master Plan, Kandi Master Plan and Repair of Cyclone Aila damaged embankments in the Sunderbans. The West Bengal Government has had to spend more than its agreed upon share in these cases.

So, my question is: When will the Government provide States with the necessary funds so that they can complete pending irrigation projects? Sir, I do not think there is any need to move this subject to the Concurrent List. But, I have a suggestion. Why doesn't the Government engage in mobilising domain experts across States to share best practices at the national level? Sir, we have all heard about the Pradhan Mantri Krishi Sinchai Yojana. My question is: Why does such farmer distress prevail despite the PMKSY being in effect for more than 3 years now? Could the Minister please tell us...(Time-bell rings)... I just have my last point.

Sir, there is a need for innovative solution. Will India consider wide-scale use of alternatives like Japanese sub-surface dams to preserve water resources and the environment? Thank you.

श्री मधुसूदन मिस्त्री (गुजरात): महोदय, मेरे दो ही सवाल हैं। 'नर्मदा योजना' एक मल्टी-स्टेट प्रोजेक्ट है और नर्मदा नदी पर जो सरदार सरोवर डैम है, इस साल उसको उसकी अधिकतम ऊँचाई तक भरा गया। इस वजह से काफी गाँवों में मकान भी डूबे और आदिवासियों की जमीन भी डूब गई। मैं माननीय मंत्री महोदय से इतना clarification चाहता हूँ कि सरदार सरोवर डैम के कारण जो लोग डिसप्लेस हुए हैं, उनका rehabilitation और resettlement कब तक पूरा होगा, जिनका मुआवजा बाकी है, उनको वह कब मिलेगा और जिनको लैण्ड देना है, उनको कब तक देंगे?

दूसरा, उसका पानी सभी main canals में गया है, लेकिन main canals में से sub-canals और sub-canals से खेतों तक कब तक जाएगा? इतने साल होने के बावजूद भी आज तक इसका पानी किसानों तक यानी खेतों तक नहीं पहुँचा है। पानी सिर्फ canals में भरा हुआ है और वह पानी इंडस्ट्रीज़ के पास जाता है या तो कहीं नदियों में भी वह पानी जाता है। ...(समय की घंटी)... सर, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि एक बार इसको नेशनल प्रोजेक्ट declare करने की भी बातचीत हुई थी, ...(समय की घंटी)... ये छोटे-छोटे sub-canals कब तक पूरे किए जाएंगे और नर्मदा का पानी खेतों में कब तक पहुँचाया जाएगा?

जल शक्ति मंत्री (श्री गजेन्द्र सिंह शेखावत): माननीय उपसभापति महोदय, सबसे पहले मैं माननीय के. वी. पी. रामचन्द्र राव साहब का धन्यवाद करना चाहता हूँ कि उन्होंने ऐसे महत्वपूर्ण विषय पर यह *Calling Attention Motion* दिया है। इसके साथ ही मैं के. वी. पी. रामचन्द्र राव साहब से लेकर नदीमुल हक साहब तक जिन सब माननीय सदस्यों ने प्रश्न खड़े किए, उन सबका भी अभिनन्दन करना चाहता हूँ कि इन्होंने ऐसे गंभीर विषयों पर अपनी टिप्पणी या *clarification* पूछा है। माननीय उपसभापति महोदय, मैं आपसे भी संरक्षण चाहूँगा, क्योंकि जिस तरह के प्रश्न और जितने सारे प्रश्न खड़े किए गए हैं, यदि मैं उन सारे *clarifications* का *clarification wise* जवाब दूँगा - मुझे सामने घड़ी में सिर्फ पाँच ही मिनट का टाइम दिखाई दे रहा है। आपने एक घंटे का प्रतिबंध लगाया है।

श्री उपसभापति: मैंने नहीं लगाया है। हाउस के रूल्स में है कि कॉलिंग अटेंशन एक घंटे में पूरा होना है।

श्री गजेन्द्र सिंह शेखावत: जो आसन का आदेश है, मेरे लिए वही हाउस का रूल है।

श्री उपसभापति: आप सारी *queries* का संक्षेप में जवाब दें, क्योंकि हाउस के सामने और *business* है।

श्री गजेन्द्र सिंह शेखावत: आपने जो निर्देश दिया है, आपके आदेश की पालना करते हुए मैं कहना चाहता हूँ कि मैं सब सदस्यों की इस बात से सहमत हूँ और हम सबने समवेत स्वर से अनेक बार इस बात को स्वीकार भी किया है कि पूरे विश्व के सामने पानी का गंभीर संकट एक चुनौती बनकर उभरा है। न केवल भारत, अपितु क्लाइमेट चेंज का प्रभाव विश्व भर में दिखाई दे रहा है और स्पष्ट रूप से, सब लोग उस डर को महसूस कर रहे हैं। क्योंकि भारत दुनिया का दूसरा सबसे बड़ी आबादी वाला देश है, ऐसा होने के कारण हमारे सामने चुनौती और भी बड़ी है। अलग-अलग *geographical conditions* होने के कारण, वे चुनौतियाँ और भी गंभीर हो गई हैं। ऐसी परिस्थिति में, निश्चित ही हम सब लोगों की चिंता, सारे माननीय सदस्यों की चिंता और देश की चिंता स्वाभाविक है। माननीय सदस्यों ने इस बात की चर्चा की कि देश में कुल मिलाकर 4,000 बीसीएम पानी आता है। माननीय सदस्य, श्री प्रशांत नन्दा साहब ने भी इस बात की चर्चा की और माननीय सदस्य, श्री अशोक सिद्धार्थ साहब ने भी चर्चा की कि 3,000 बीसीएम पानी बरसता है, जबकि हम उस पानी को टैप नहीं कर पाते। माननीय उपसभापति महोदय, यह सत्य है कि हमें हर साल 3,880 billion cubic meter जल वर्षा और बर्फ से मिलता है और जो *internal rivers* भी हैं, उनसे हमें कुल मिलाकर यह पानी उपलब्ध होता है। यह भी सत्य है कि 257 billion cubic meter water कुल मिलाकर *surface* पर हमारी *holding capacity* है, लेकिन इसके साथ-साथ जो *water* हर साल *underground replenish* होता है, वह लगभग 457 billion cubic meter है। मैं माननीय अशोक सिद्धार्थ साहब से निवेदन करना चाहता हूँ कि

3.00 P.M.

शायद कहीं आंकड़ों को पढ़ने में चूक हुई है। हमारी आवश्यकता 3,000 billion cubic meter नहीं है, हमारी आवश्यकता आज भी अधिकतम 1,100 billion cubic meter के आस-पास है, लेकिन जितना पानी हमें मिलता है, प्रकृति ने जितना पानी दिया है, यदि हम उसका ठीक से प्रबंधन करें, तो निश्चित ही आने वाले अनेक वर्षों तक इस समस्या का स्थायी रूप से समाधान किया जा सकता है।

माननीय उपसभापति महोदय, माननीय सदस्यों ने विचार व्यक्त करते हुए कहा कि पानी को Concurrent List में लाया जाए। संविधान सभा में इस पर बहुत विस्तार से डिस्कशन हुआ था और उस डिस्कशन के बाद संविधान निर्माता बाबा साहेब अम्बेडकर साहब ने जो व्यवस्था दी थी, उस व्यवस्था के अनुरूप पानी को राज्यों का विषय बनाया गया था। पानी को राज्यों का विषय बनाए जाने के उपरांत -- जैसा अभी माननीय सदस्यों ने चर्चा की है कि पानी को Concurrent List में लाया जाए, कुछ सदस्यों ने इसके पक्ष में, कुछ ने विपक्ष में अपने विचार रखे। सरकारिया कमीशन का उल्लेख किया, Punchhi Commission का उल्लेख किया। मैं आपको बताना चाहता हूँ कि जितनी भी बार इस विषय पर डिबेट हुई है, उतनी बार हमेशा इस बात के लिए कहा गया है कि पानी स्टेट सब्जेक्ट रहे और जहाँ Inter-state river water dispute हैं, वहाँ भारत की संसद को, सेंटर को Entry 56 में इस बात की पावर है कि अगर वह Expedient in nature और Inter-state dispute है, तो वह Intervene कर सकती है। वर्तमान में ऐसी परिस्थिति में, जिस तरह से Punchhi Commission ने अपनी रिपोर्ट में कहा था कि We do not wish to create any ripple, यानी एक नई ripple create करके एक नई व्यवस्था खड़ी की जाए, आज ऐसी आवश्यकता नहीं है।

माननीय उपसभापति महोदय, अधिकांश सदस्यों ने Polavaram को लेकर प्रश्न किया, इसलिए मैं आपके माध्यम से सदन की जानकारी के लिए बताना चाहता हूँ, Andhra Pradesh Reorganisation के बाद Polavaram Project को नेशनल प्रोजेक्ट डिक्लेयर किया गया था और बाद में राज्य सरकार की माँग पर, नीति आयोग की अनुशंसा पर ऐसा निश्चित हुआ था कि इस प्रोजेक्ट का कंस्ट्रक्शन और operation maintenance राज्य सरकार करेगी। यह सही है कि भारत सरकार ने उस समय यह कहा था कि 01.01.2014 में जो estimated cost है, जो लगभग सोलह हजार कुछ करोड़ आँकी गयी थी, वह भारत सरकार वहन करेगी, लेकिन 2013 में जो Land Acquisition Act पारित हुआ और समय काल बीतने के कारण जो cost escalation हुआ, इसके बाद राज्य सरकार द्वारा उसकी टोटल कॉस्ट 55,548 करोड़ रुपए प्रस्तुत की गई। इसे Advisory Committee ने अप्रूव किया है।

लेकिन Advisory Committee के approve करने के बाद Ministry of Finance ने एक Revised Cost Committee बनाई और जैसा कि चर्चा की गई, Revised Cost Committee

[श्री गजेन्द्र सिंह शेखावत]

की अब तक दो meetings हो चुकी हैं। लेकिन Revised Cost Committee ने राज्य सरकार से कुछ सूचनाएँ माँगी हैं। आदरणीय सुब्बारामी रेड्डी साहब पूछ रहे थे कि आप कितने दिन में पैसे देंगे? मैं उनको बताना चाहता हूँ कि वे सूचनाएँ कितने दिन में आएँगी, उसके ऊपर इस बात का भविष्य निर्भर करेगा। लैंड की क्वालिटी क्या है, लैंड की कैटेगरी क्या है, लैंड की कॉस्ट क्या है, इन सब चीज़ों के बारे में जब तक राज्य सरकार द्वारा ठीक से सूचना प्रदान नहीं की जाएगी, तब तक इस कॉस्ट को फाइनल कॉस्ट मानते हुए इसके बारे में किसी भी तरह का नीति-निर्धारण नहीं किया जा सकता।

माननीय सदस्यों ने पोलावरम को लेकर जो प्रश्न किए, उन सारे प्रश्नों का संक्षेप में उत्तर यही है कि जिस तरह से राज्य सरकार को, नेशनल प्रोजेक्ट डिक्लेयर करने से पहले जो 5,000 करोड़ रुपये का एक्सपेंडिचर हुआ था, उस 5,000 करोड़ रुपये के audited documents उनसे माँगे गए, लेकिन इतना समय बीत जाने के बाद भी अब तक केवल 3,000 करोड़ रुपये के audited documents ही वहाँ उपलब्ध कराए गए हैं। शेष 2,000 करोड़ रुपये से भी ज्यादा के audited documents जब तक न आ जाएँ, तब तक Ministry of Finance ने -- अभी 1,850 करोड़ रुपये की चर्चा आदरणीय सुब्बारामी रेड्डी साहब ने की, उस आदेश के साथ यह लिखा है कि वह आने तक अभी further कोई और पेमेंट release नहीं हो पाएगी। मुझे लगता है कि राज्य सरकारों को इसमें और ज्यादा pro-active तरीके से काम करने की आवश्यकता है। यदि वे pro-active तरीके से काम करेंगी, तो भारत सरकार निश्चित रूप से उनको सहयोग करने के लिए तैयार है।

श्री सुब्बारामी रेड्डी साहब ने प्रश्न किया कि भारत सरकार बजट में पैसा देने के बजाय, घूम-फिरकर नाबार्ड से पैसे देती है। मैं माननीय सदस्य की जानकारी के लिए आपके माध्यम से यह बताना चाहता हूँ कि जब Long Term Irrigation Fund बनाया गया था, तभी यह तय किया गया था कि नाबार्ड पैसा raise करेगा। यदि भारत सरकार पैसा दे, तो वह किस हेड से दे और कहाँ से दे, मुझे लगता है कि चिन्ता का विषय यह होने के बजाय, इस बात की चिन्ता करना ज्यादा जरूरी है कि राज्य अपनी responsibilities और duties को कितनी जल्दी पूरा करें। अगर वे अपने क्षेत्र के काम को पूरा करेंगे, तो शायद प्रोजेक्ट को और ज्यादा शीघ्रता के साथ पूरा किया जा सकता है।

माननीय प्रशांत नन्दा साहब ने पोलावरम को लेकर ओडिशा राज्य की चिन्ता व्यक्त की। जितनी चिन्ताएँ आपने ओडिशा और छत्तीसगढ़ राज्यों के विषय को लेकर की हैं, उन दोनों के विषय में मैं सिर्फ एक वाक्य कहना चाहता हूँ कि ये सारे विषय, जिनकी आपने चर्चा की हैं, ये सुप्रीम कोर्ट में आपके द्वारा दायर वाद में विचाराधीन हैं। माननीय उपसभापति महोदय, जब तक वे विषय वाद में विचाराधीन हैं, मुझे लगता है कि मुझे यहाँ से उसके बारे में किसी भी तरह का कमेंट नहीं करना चाहिए।

माननीय अशोक सिद्धार्थ साहब ने सिंचाई की पुरानी विधियों की चर्चा की। हम सब मानते हैं कि पहले हमारे देश में बहुत सारी ऐसी विधियाँ थीं। जैविक कृषि से लेकर, कम पानी का उपयोग करते हुए, खेत में अधिकतम पानी को रोकते हुए हम किस तरह से सिंचाई कर सकें, इसके लिए हमें निश्चित ही लोगों को प्रोत्साहित करने की आवश्यकता है। उन्होंने smart irrigation system पर अपनी बात कही। माननीय नरेन्द्र मोदी जी के नेतृत्व में देश में सरकार बनने के बाद पिछले पाँच सालों में इस दिशा में बहुत गंभीरता के साथ प्रयास हुए हैं, ताकि water use efficacy को बढ़ाया जा सके। हमने राज्यों को केन्द्र की तरफ से अंशदान करते हुए, handholding करते हुए, किसान flood irrigation से smart irrigation की तरफ जाएँ, इस दिशा में गंभीर प्रयास किए हैं और हमने इसके लिए उनको वित्तीय सहायता भी प्रदान की है।

माननीय सदस्य ने इज़रायल की चर्चा की। निश्चित ही इज़रायल की परिस्थितियाँ और भारत की परिस्थितियाँ एक-सी नहीं हैं। माननीय उपसभापति महोदय, इज़रायल में एक साल में कुल मिलाकर 150 मिलीमीटर बरसात होती है, जबकि हमारा देश 1,068 मिलीमीटर बरसात वाला देश है। मैं उस क्षेत्र से आता हूँ, जहाँ देश में साल भर में शायद सबसे कम बरसात होती होगी। मैं सुदूर पश्चिमी राजस्थान के रेगिस्तान से आता हूँ, जहाँ 150 मिलीमीटर बरसात होती है।

माननीय सदस्य ने किसानों की चिन्ता की, लेकिन मैं आज भी गर्व के साथ यह बात कह सकता हूँ और मैंने वर्ष 2015 के अकाल के समय लोक सभा में भी यह बात गर्व के साथ कही थी कि आज भी पश्चिमी राजस्थान में एक भी farmer's suicide registered नहीं है। हमको जल का प्रबंधन ठीक से करना होगा और वर्षा से जितना जल आ रहा है, उसका संग्रहण करना पड़ेगा। देश के प्रधान मंत्री, माननीय नरेन्द्र मोदी जी ने इस बार सरकार बनने के बाद 30 जून को अपने "मन की बात" में जिस प्राथमिकता के साथ देश के सामने इस विषय को रखा और वर्षा जल के संग्रहण को लेकर जिस तरह के गंभीर प्रयास प्रारंभ किए, उसे देखकर मुझे लगता है कि हम सभी सदस्यों को उसकी सराहना करनी ही चाहिए। उसके बाद, इस जल के विषय को लेकर एक जनचेतना का भाव इस तरह से उभरा है कि आज देश में छोटे-से-छोटे बच्चे से लेकर प्रत्येक व्यक्ति के मन में जल का संरक्षण निश्चित ही एक प्रमुख विषय बनकर उभरा है। इसलिए इस दृष्टिकोण से निश्चित ही हम सबको भी प्रयास करने की आवश्यकता है। हम सब अपने-अपने क्षेत्र में, अपने-अपने प्रदेश में समाज का नेतृत्व करते हैं, राजनैतिक पार्टियों का नेतृत्व करते हैं, अलग-अलग सरकारों का प्रतिनिधित्व करते हैं - निश्चित ही हम सबको अपने-अपने क्षेत्र में जागरूकता बढ़ानी चाहिए। हम ज्यादा से ज्यादा वर्षा के जल का संधारण करें, इस दृष्टिकोण से काम करने की आवश्यकता है।

माननीय उपसभापति महोदय, एक विषय मैं आपकी अनुमति से कहना चाहता हूँ कि

[श्री गजेन्द्र सिंह शेखावत]

सभी सदस्य, चाहे इस सदन में हों या उस सदन में हों, जब कभी भी जल के विषय में चर्चा होती है - तो जल राज्यों का अधिकार है, संविधान ने दिया है - इसको लेकर सब लोग अपने अधिकार की बात करते हैं, लेकिन जब responsibility की बात आती है, जल को लेकर काम करने की आवश्यकता होती है - चाहे वह गंगा के घाट की सफाई से लेकर, embankment टूट रहे हैं, उनकी रिपेयर को लेकर, कटाव को रोकने से लेकर, नदी की साफ-सफाई रखने से लेकर, नदी के तट पर कूड़े का प्रबंधन करने से लेकर, उस पर बांध बनाने से लेकर अन्य सभी काम हों - सबके लिए भारत सरकार की तरफ देखते हैं कि जल शक्ति मंत्रालय इस दृष्टिकोण से काम करे। महोदय, जिसके संसाधन हैं, प्राथमिक responsibility उसकी है - पहली responsibility उनकी है, उन्हीं को उस दृष्टिकोण से प्रयास करना चाहिए, ऐसी आवश्यकता है।

माननीय उपसभापति महोदय, के.के.रागेश जी ने पानी को Concurrent List में करने की बात की, मैंने उसके संबंध में अपना स्पष्टीकरण पहले ही दे दिया है। कुछ माननीय सदस्यों ने नीति आयोग की जो हाल ही में रिपोर्ट आयी थी, उस रिपोर्ट की चर्चा की है। हालांकि मैंने कल प्रश्न का उत्तर देते हुए आप सब सदस्यों के समक्ष - अधिकांश सदस्य यहां उपस्थित थे - अत्यंत विस्तार से उसका उत्तर देते हुए कहा था कि यह जो 21 शहरों की सूची दी गयी है, मुझे लगता है कि इस सूची के निर्माण में कहीं न कहीं, किसी न किसी स्तर पर जल्दबाजी हुई है क्योंकि 21 शहरों की जो सूची है, उस सूची में, जैसा मैंने कल भी कहा था कि 15 शहर ऐसे हैं, जिन शहरों में dual source of water supply है, ground water पर dependency नहीं है। मैं मानता हूं कि ground water हम सबके लिए चुनौती का विषय है, हमारी 65 प्रतिशत निर्भरता ground water पर है, लेकिन साथ ही मैं यह भी मानता हूं कि जो हमारी थाती है, जो underground water है, इस पर अगर हम ठीक से काम करें, water holding पर काम करें - घर का पानी घर में, खेत का पानी खेत में और गांव का पानी गांव में रोकने की जिस परम्परा की शुरुआत माननीय नरेन्द्र मोदी जी ने की है, जिसका आह्वान ग्राम पंचायतों के माध्यम से माननीय नरेन्द्र मोदी जी ने किया है, यदि उस पर ठीक से हम सब लोग राज्य और स्थानीय स्तर पर काम कर पाएं, तो निश्चित ही उसका परिणाम निकलेगा। यदि मैं भारत सरकार के परिप्रेक्ष्य में बात करूं तो "मनरेगा" स्कीम के माध्यम से जल के पुनर्भरण और जल को सतह पर रोकने के दृष्टिकोण से केवल पिछले पांच साल में 30 हजार करोड़ रुपए का निवेश देश की सरकार ने किया है। इसके अतिरिक्त Department of Land Resources जो watershed की स्कीम चलाता है, उसके माध्यम से भी पिछले पांच साल में इस दृष्टिकोण से काम हुआ है। अनेक राज्यों ने भी अपने संसाधनों से इस दृष्टिकोण में बहुत बेहतरीन काम किया है। मैं उल्लेख करना चाहता हूं कि महाराष्ट्र की फडणवीस सरकार ने "जलयुक्त शिविर योजना" चलायी थी, राजस्थान की पूर्ववर्ती भाजपा सरकार ने "मुख्यमंत्री जल स्वावलम्बन योजना"

चलायी थी, आंध्र प्रदेश में "नीरु-चेट्टू योजना" चल रही है, गुजरात में "सुजलाम सुफलाम योजना" माननीय प्रधान मंत्री जी जब मुख्यमंत्री थे, तब से चल रही है। इन सारी योजनाओं के प्रभाव उन क्षेत्रों में दिखायी दिए हैं। जैसा मैंने कहा, राजस्थान सबसे सूखा प्रदेश है, लेकिन पांच साल तक जिस तरह के dedicated efforts राज्य की तत्कालीन भाजपा सरकार ने किए, उसका परिणाम था कि उस पांच साल में राजस्थान का जलस्तर, जो सबसे ज्यादा stressed area था, वह भी पांच फुट से ज्यादा प्रति वर्ष की दर से वापस बढ़ने लगा है। हम trend को reverse करने में कामयाब हुए हैं और individual driven, society driven - ऐसी अनेक success stories, राज्यों के द्वारा चलायी गयी success stories हम सबके सामने हैं, हम सबने जमीन पर काम करते हुए उन्हें अनुभव किया होगा। निश्चित ही हम सबको इन्हें promote करने की आवश्यकता है - ये success stories और तेजी से आगे बढ़ें, इस दृष्टिकोण से काम करने की आवश्यकता है।

महोदय, कुछ मित्रों ने नेपाल से जो पानी आता है, उसकी चर्चा की, आदरणीय मनोज जी ने भी उसकी चर्चा की। जो international rivers हैं, उन international rivers के ऊपर हम लगातार नेपाल की सरकार से चर्चा कर रहे हैं। पंचेश्वर का बांध बनाने को लेकर उच्चस्तरीय मीटिंग्स का क्रम जो एक बार टूट गया था, सचिव स्तर पर पिछले 6 महीने में मैंने दो बार मीटिंग की - एक बार भारत में उन्हें बुलाकर और दूसरी बार हमारे भारत के सचिव को वहां भेजकर की। वहां पर जो प्राइम मिनिस्टर के एडवाइज़र हैं, उनके साथ भी हमने बैठकर, मैंने व्यक्तिगत रूप से बैठकर बातचीत की है। मुझे लगता है कि शीघ्र ही इस दिशा में हम किसी तरह से ठीक-ठीक समाधान प्राप्त कर पाएंगे। मो. नदीमुल हक साहब ने अपनी बात रखी। माननीय उपसभापति जी, मैं आपका संरक्षण चाहता हूं, मुझे लगता है कि कुछ माननीय सदस्यों का यह स्वभाव ही बन गया है कि हमको आलोचना करनी है। श्री के.के. रागेश जी ने बात प्रारंभ करते हुए आलोचना का तीर चलाया कि आज सरकार यह प्रपोजल लेकर आ गई। मैं यह प्रपोजल लेकर नहीं आया हूं कि इसको कन्क्रेन्ट लिस्ट में लाया जाए और न सरकार कन्क्रेन्ट लिस्ट में लाने का प्रपोजल लेकर आई है। माननीय नदीमुल हक साहब ने कहा कि तीस्ता बैराज का बांध जो है, वह lack of funding के कारण से पूरा नहीं हो रहा है और भारत सरकार कब funding उपलब्ध कराएगी? मैं माननीय सदस्य की जानकारी के लिए बताना चाहता हूं कि आपकी सरकार ने असमर्थता व्यक्त की है कि हम land acquisition नहीं कर सकते हैं, इसलिए इस प्रोजेक्ट को नहीं किया जाए। यहां सदन में खड़े होकर अपने दोष को भारत सरकार के ऊपर मढ़ना बहुत आसान है। ...(व्यवधान)...

SH. MD. NADIMUL HAQUE: Sir, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Not allowed. He is not yielding. Please take your seat.

श्री गजेन्द्र सिंह शेखावत: मैं यह चाहूंगा कि माननीय सदस्य अपनी सरकार से इस बात का आग्रह करें, जो land acquisition उनको करना है, क्योंकि वह राज्य का विषय है, वह land acquisition करें, ताकि बंगाल के किसान को पानी मिल सके। वह इस तरह से अपनी गलतियों को, अपनी नाकामियों को, अपनी असफलताओं को इस सदन के माध्यम से, सदन को राजनीति का मंच बनाते हुए उपयोग न करें।

उपसभापति महोदय, अपने वक्तव्य को अंतिम स्तर पर ले जाते हुए मैं यह कहना चाहता हूँ कि माननीय मधुसूदन मिश्री साहब ने सरदार सरोवर बांध को पूरा भरने के विषय का यहां उल्लेख किया और कहा कि उसको भरने के कारण से मध्य प्रदेश में कई सारे गांव डूब गए हैं और बहुत सारे लोगों के घर डूब गए हैं। उपसभापति महोदय, मैं आपका संरक्षण चाहते हुए आग्रह करना चाहता हूँ कि साल 2016 में उच्चतम न्यायालय इस बात को validate कर चुका है कि अब R&R के issues खत्म हो गए हैं और उसके बाद जिन लोगों को शिफ्ट हो जाना चाहिए था, उनको छोड़कर चला जाना चाहिए। Compensation लेने के बाद भी, क्योंकि पानी वहां तक नहीं पहुंचा है और शायद कभी नहीं पहुंचेगा, इस आस में कुछ लोग वहां टिके हुए थे। लेकिन उसके बाद मैं मुझे लगता है कि न तो केंद्र सरकार की जिम्मेदारी है और न ही गुजरात सरकार की जिम्मेदारी है कि लोग compensation लेने के बाद भी वहां क्यों रुके हुए हैं, बांध पूरा भरा है। माननीय सदस्य ने चिंता व्यक्त की कि खेतों तक पानी कब पहुंचेगा? मैं तो राजस्थान से आता हूँ और इस सदन में खड़े हो कर के धन्यवाद करना चाहता हूँ तत्कालीन मुख्य मंत्री और वर्तमान प्रधान मंत्री आदरणीय मोदी जी का कि उस बेसिन में राजस्थान का कोई हिस्सा नहीं था, लेकिन फिर भी हमें इस सरदार सरोवर बांध से नर्मदा नदी का आधा एमएएफ पानी दिया। हम सब राजस्थान के तीन करोड़ लोग कृतज्ञ हैं और कृतज्ञता के साथ मैं कहना चाहते हैं कि हमारे यहां राजस्थान में ढाई लाख हैक्टेयर जमीन में नर्मदा के पानी से सिंचाई हो रही है। मुझे लगता है कि हमें दोष लगाने से पहले कुल मिलाकर अपने गिरेबान में झांककर देखना चाहिए। ...(व्यवधान)...जो राज्यों की सरकारों का उत्तरदायित्व था, उसको पूरा किए बिना हम यदि केंद्र की सरकार पर, अन्य लोगों पर इस बात का दोषारोपण करेंगे, तो मुझे लगता है कि ठीक नहीं होगा। ...(व्यवधान)...

SHRI DIGVIJAY SINGH: Sir, that was a part of the tribunal award.

...(Interruptions)...

श्री गजेन्द्र सिंह शेखावत: माननीय के.के. रागेश जी ने, मैं अंतिम विषय पर अपनी बात कहकर, समाप्त करना चाहता हूँ, उसके बाद यदि आप अनुमति दें, तो सहर्ष मैं आदरणीय दिग्विजय सिंह जी की बात सुनूंगा। उन्होंने जल जीवन मिशन की सफलता पर संदेह व्यक्त किया। उन्होंने कहा कि जल जीवन मिशन, माननीय प्रधान मंत्री जी ने घोषित किया कि हम देश के प्रत्येक ग्रामीण आवास तक 15 करोड़ घरों तक पानी पहुंचाएंगे। माननीय उपसभापति

महोदय, उन्होंने संदेह व्यक्त किया कि यह शायद पूरा नहीं हो पाएगा, लेकिन आज देश का कोई भी व्यक्ति, माननीय नरेन्द्र मोदी जी की किसी भी घोषणा पर संदेह व्यक्त नहीं करता। जब शौचालय बनाने की बात हुई थी, तब से लेकर बिजली देने, गैस का चूल्हा कनेक्शन देने, आवास देने और बैंक का खाता देने, इतनी सारी success stories के बाद मैं आज देश इस बात पर विश्वास करता है कि मोदी हैं, तो मुमकिन है। माननीय प्रधान मंत्री जी ने जो घोषणा की है, वह निश्चित ही पूरी होगी। आप सबका सहयोग चाहते हुए, आप सबका आशीर्वाद चाहते हुए कि आप सब लोग सहयोग करें, निश्चित ही हम देश के प्रत्येक घर तक पीने का पानी पहुंचाने में सफल होंगे। आपका बहुत सारा धन्यवाद।

STATEMENT BY MINISTER

Regarding India's position in Regional Comprehensive Economic Partnership (RCEP)

रेल मंत्री, वाणिज्य मंत्री और उद्योग मंत्री (श्री पीयूष गोयल): माननीय उपसभापति महोदय, आज RCEP के साथ भारत के व्यापार करार पर संक्षिप्त में मैं एक वक्तव्य रखना चाहता हूँ। जैसा कि सम्माननीय सदन अवगत है कि रीजनल कॉम्प्रिहेंसिव इकोनॉमिक पार्टनरशिप (आर.सी.ई.पी.) एक प्रस्तावित 'फ्री ट्रेड एग्रीमेंट' (एफ.टी.ए.) है। जिस पर आसियान के 10 देशों अर्थात् (ब्रुनेई, कम्बोडिया, इंडोनेशिया, लाओस, मलेशिया, म्यांमार, फिलीपींस, सिंगापुर, थाईलैंड एवं वियतनाम) एवं उनके 6 एफ.टी.ए. साथी देशों अर्थात् ऑस्ट्रेलिया, चीन, भारत, जापान, दक्षिण कोरिया एवं न्यूजीलैंड के बीच वार्ताएं की जा रही थीं।

मैं गोपनीयता की सीमाओं में रहते हुए इन वार्ताओं का सार एवं उनकी वर्तमान स्थिति से, कुछ आर.सी.ई.पी. देशों के साथ व्यापार करार द्वारा भारत के संबंधों से जुड़े नतीजों से, तथा माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी के दूरदर्शी नेतृत्व में आर.सी.ई.पी. के तीसरे सम्मेलन में आर.सी.ई.पी. में शामिल न होने के हमारे साहसिक निर्णय से सदन के सदस्यों को अवगत कराना चाहता हूँ।

विभिन्न देश, अपने निर्यात के लिए अधिक से अधिक बाजार उपलब्ध कराने के साथ-साथ घरेलू उद्योग को उनके इनपुट्स कॉम्पिटिटिव मूल्यों पर दिलाने हेतु, एफ.टी.ए. में प्रवेश करते हैं। हमने वर्ष 2010-11 की अवधि में आसियान दक्षिण कोरिया, जापान और मलेशिया के साथ एफ.टी.ए. किये। मगर, ये एफ.टी.ए. असमान रहे हैं और हमारे अनुभव से यह पता चला है कि इनसे भारत को अपेक्षित लाभ नहीं हुआ। इसका एक प्रमुख कारण यह है कि भारत ने इनमें से कुछ देशों को अपने बाजार में अत्यधिक पहुंच दी, एक्सेस दिया और भारत को इसके बदले दूसरे देशों में कम पहुंच प्राप्त हुई। उदाहरण के लिए, आसियान-